

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.13 of 2025 (SZ)

In the matter of:

Tribunal on its own motion - SUO MOTU based on the News item in The New Indian Express newspaper, Chennai e-edition dated 16.01.2025, titled, "Experts are alarmed as 350 turtles was ashore dead till January 15".

Versus

Union of India, Represented by its Secretary,
MOEF & CC, New Delhi and ors.

...Respondent(s)

REPORT FILED BY 5TH RESPONDENT-
THE DEPARTMENT OF FISHERIES AND FISHERMEN WELFARECHENNAI.

INDEX

S. No.	Date	Description	Page No.
1	06.02.2025	Action Taken Report Filed By 5 th Respondent- The Department Of Fisheries And Fishermen Welfarechennai.	2-8
2	27.09.2016	Annexure 1	9-12
3	10.03.2017	Annexure 2	13-14
4	10.03.2017	Annexure 3	15-16
5	22.01.2025	Annexure 4	17-19
6	24.01.2025	Annexure 5	20

(Note: The page numbers are at the top centre of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE: 06.02.2025

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****Original Application No.13 of 2025 (SZ)****In the matter of:**

Tribunal on its own motion - SUO MOTU
based on the News item in The New
Indian Express newspaper,
Chennai e-edition dated 16.01.2025,
titled, "Experts are alarmed as 350
turtles was ashore dead till January 15".

Versus

1.Union of India,
Represented by its Secretary,
MOEF & CC, New Delhi.

2. The Principal Secretary to Govt. of Tamil Nadu,
Department of Environment, Climate Change and Forest,
Chennai.

3.Tamil Nadu State Coastal Zone Management Authority,
Through the Member Secretary,
Chennai.

4.The Chairman,
Tamil Nadu Pollution Control Board,
Chennai.

5.Department of Fisheries and Fishermen Welfare,
Rep by its Commissioner,
Chennai.

6. Principal Chief Conservator of Forest &
Chief Wildlife Warden,
(Head of Department)
Chennai.

...Respondent(s)

DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE**Additional Action Taken Report on Conservation of sea turtles****1. Implementation of Fishing Restrictions especially within 5nm area from shore**

In order to conserve the sea turtles, the following instructions have been issued to the Coastal Regional Joint/ Deputy Directors of Fisheries and Authorized officers/ Asst. Directors of Fisheries vide Commissioner of Fisheries and Fishermen Welfare Memorandum No. Rc. No.1368 /J6/2024, dated.22.01.2025.

- As per the sub-rule-5 of Rule-17 of Tamil Nadu Marine Fishing Regulation Rules, 2020; no trawl net shall be used without fixing Turtle Excluder Device (TED) before the cod end during the specified period as may be notified by the authorized officer. Accordingly, all the authorized officers have already been instructed to ensure that the trawl nets are fixed with Turtle Excluder Device (TED) during the period of 1st January to April 30th. In this regard it has been reiterated to ensure that the trawl nets are fixed with Turtle Excluder Device (TED) especially during the period of January to April every year. Hence, all the officer have been instructed to ensure strict compliance through regular departmental as well as joint patrolling to monitor, any violation closely, so as to take action to under the provisions of TNMFR Act.
- The Government have issued notification vide G.O.(Ms)No.146, Animal Husbandry, Dairying and Fisheries (FS-3) Department, dated 27.09.2016 and G.O.Ms.No.62, Animal Husbandry, Dairying and Fisheries (Fs-3) Department, dated 10.03.2017 to prohibit the fishing by mechanized fishing vessels, motorized country crafts with engine capacity more than 10 HP and usage of 'ray fish nets' by motorized country crafts and those using mechanized fishing techniques in a radius of 5 (five) nautical miles around potential nesting and breeding sites of sea turtles identified by Central Marine

Fisheries Research Institute and Department of Forest in the coastal areas of Chennai, Kanchipuram, Cuddalore, Villupuram, Nagapattinam, Ramanathapuram, Thoothukudi and Kanniyakumari Districts of Tamil Nadu during the turtle breeding season.

- Use of Ray Fish net during the Turtle Breeding Season should be monitored by conducting regular departmental and joint patrol as per the guidelines of the Task Force constituted for the conservation of sea turtle. Fishing within 5 nautical miles shall be monitored through installed transponders with Nabhmitra Application. Hence, the authorized officers have been instructed to file charge sheets against the violators of the above notifications towards sea turtle conservations and to stop all Government relief assistance and welfare scheme benefits to violators.
- They have also been instructed to Conduct awareness campaigns in the fishing villages by involving officials from Forest Department, Fishing Boat Owners Association, NGO's and Village Panchayat Presidents. It is to be ensured that sufficient hoardings are erected in the prominent places of FHs/FLCs/FLPs regarding conservation of Sea Turtles.
- The Authorised Officers have been instructed to frame charges under section 17 and penalize under sub section (1)(a), (1)(b), (1)(c), (1)(d), (1)(f), (2) and (3) of section 18 of TNMFR Act 1983 for violation of provisions in the act especially during the Turtle breeding season as specified in the notification for protection and conservation of sea turtles.

As submitted during the earlier action taken report, as there are no immediate solution available to enforce the fitment of Turtle Excluder Device (TED) in all 3,524 Trawlers of the State (Trawlers in Chennai – 457 Nos), the Authorized officers of this department are actively involved in the regular department patrolling as well as joint patrolling with the Forest Department and Coastal Security Group to find the violation of trawling within 5nm from the shore, so as to immediately

address the issue of sea turtles conservation while migrating towards shore for nesting.

After 17.01.2025, a total of 71 awareness programmes have been conducted. Also, 68 patrolling by Department of Fisheries and Fishermen Welfare and 18 joint patrolling with Forest Department and Coastal Security Group have been undertaken. Details of the district wise number of awareness programmes and patrolling conducted after 17.01.2025 are submitted as follows.

	Thiruvallur	Chennai	Chengalpatt	Villupuram	Cuddalore	Nagapattina	Thiruvarur	Thanjavur	Mayiladuthu	Pudukottai	Ramanad-	Ramana-	Mandapam	Rameshwaram	Radhapuram	Thoothukudi	Colachel	Chinnamutto	Thengapatina	Total
No of Awareness program conducted	1	3	9	2	3	5	2	1	4	4	7	5	2	4	5	9	0	4	1	71
No of Department regular Patrolling	2	0	7	2	4	2	1	2	0	2	2	5	1	1	1	1	0	1	0	68
No of Joint Patrolling conducted	0	8	0	0	0	2	1	0	1	1	1	0	2	0	0	0	0	2	0	18
No of Boats/type of contravention found contravention of TNMFR act while Patrolling/Joint patrolling (fishing within 5 Nm)	0	14	5	7	12	3	0	0	11	1	5	0	8	0	0	0	0	0	0	66
No of mechanized fishing Boats found within 5nm using Nabhamitra application	0	84	4	38	61	43	0	0	36	11	0	0	0	0	0	17	0	0	0	294

2. Penal Action for Violations:

Based on the above patrolling and scrutiny of the movement of mechanized fishing boats which are installed with transponders through Nabhamitra application, 193 nos of charge sheet have been filed against the erring fishing boat from 17.01.2025 to 05.02.2025, in which 68

charge sheets have been filed in Chennai District alone, owing to the intensive patrolling conducted. District wise details are as follows.

	Thiruvallur	Chennai	Chengalpattu	Villupuram	Cuddalore	Nagapattinam	Thiruvarur	Thanjavur	Maviladuthurai	Pudukottai	Ramanad-	Ramana-	Mandapam	Rameshwaram	Radhapuram	Thoothukudi	Colachel	Chinnamuttom	Thenapattina	Total
No of boats charge sheeted for Contravention of TNMFR act	0	68	4	0	26	37	0	0	2	1	5	0	12	0	0	17	0	0	0	172
Boats Impounded	0	13	0	0	0	0	0	0	0	0	0	0	0	0	0	17	0	0	0	30

Among the 172 charge sheeted mechanized fishing boats, 30 boats have been impounded until the completion of the adjudicating officer's proceedings and accordingly fuel subsidy has also been stopped to all these 172 fishing boats.

3. Authorization of Coastal Security Group & Marine Enforcement Wing

Proposal has been submitted to Government vide this office letter number 40337/J6/2014 dated 29.01.2025, which is under process for permitting the Authorized officers/ Assistant Director of Fisheries & Fishermen Welfare to authorize the officers not below the rank of Sub Inspector of Police in the Coastal Security Group and officers not below the rank of Adhikari in the Indian Coast Guard as "inspection officers" under the Tamil Nadu Marine Fishing Regulation Act, 1983. This authorization shall empower these officers to enter, search, and seize any fishing vessel as per the provisions of the Act, excluding those related to the Registration of Fishing Vessels/Boat building yards, fishing net manufacturers or suppliers, Licensing of fishing vessels, and Driving licenses for mechanized fishing vessels.

Meanwhile, all authorized officers were instructed to authorize the Police officials of the Marine Enforcement Wing (MEW) of Fisheries and Fishermen Welfare Department to discharge the powers of Inspecting

officer vide memo 40337/J6/2014 dated 22.01.2025 and accordingly MEW officials have been authorized to inspect the fishing vessels.

4. GPS Monitoring of Fishing Boats within five Nautical Miles.

In order to effectively monitor the movement of fishing vessels within 5NM, the Authorized Officers have been instructed to sensitize the mechanized fishing boat owners that switching off Transponder (Vessel Tracking System) is an offence and to keep transponder in switch on position during the entire fishing trip. They have also been instructed vide this office communication ltr R.c No. 40337/J6/2014 dated 22.01.2025 to take stringent action against the boat owners who are not following the instructions as per section 6(3) of TNMFR Act 1983. The fishing by mechanized fishing boats is daily observed through Nabhmitra Application of transponders and details of the mechanized fishing boats that remains within 5 nautical miles for longer duration is considered to be fishing and those details are sent to the concerned Authorized officers from head office daily basis to take action as per the TNMFR Act, 1983.

5. Enforcing the use of Turtle Excluder Device (TED) in the trawl nets

The Government of Tamil Nadu in compliance with the Ho'ble High court directions in Suo-motu PIL W.P. No. 1499 of 2015 amended the Tamil Nadu Marine Fisheries Regulation Rules 2020 and included in subsection 5 and 6 in section 17 Regulation of fishing Gear to prohibit mechanised trawling fishing boats to operate without TED in cod end.

In 2016, Fisheries & Fishermen Welfare Department along with Forest Department conducted a series of fishing trials with Trawl nets fitted with TED in Tamil Nadu under the guidance of Central Institute of Fisheries Technology (CIFT). During these trials, it was observed that along with turtle, bigger size high valued commercially important fishes were also escaped (>20% in terms of quantity in total catch) through TED. As on date, Turtle Excluder Device (TED) design standardization is still under research in India since 2016. Therefore, continuous

improvement of the TED for its efficacy was under research by the CIFT. Under these circumstances of non-availability of TED devices and unproven results/ efficacy of TED in trophic multi species trawl fishing methods, fitment of TED in trawlers got delayed.

US Ban on Indian Wild Caught Shrimp and developments

Meanwhile, during the year 2019, USA imposed ban on importing wild-caught shrimps from India under the pretext of Marine Turtle Conservation, which is still in effect, citing that protected sea turtles get entangled in fishing nets. This has led to a complete halt in India's export of Wild caught shrimp to the USA.

ICAR-CIFT & MPEDA's Model prototype TED evaluated in June 2022 at Panama City, USA, in which India received the final report from US-National Oceanic and Atmospheric Administration (US-NOAA) on 04.02.2023. Also, US team visited India during February 18th to 26th, 2024 to evaluate the field performance of the modified TED.

In this connection, MPEDA is planning to supply few TEDs to all State Fisheries Departments through NETFISH to conduct field demonstrations trials for educating fishers about the advantages of TEDs. Based on the request of the MPEDA, CIFT has floated RFQ and 4 vendors have also been empaneled for fabricating TED for trials. On 03.02.2025 CIFT has issued orders for empanelling 4 vendors with an approved rate of Rs 23,485 (including GST) for one TED.

CA. 288/2021 filed in HON'BLE SUPREME COURT OF INDIA

Mr. Arnav Sinha has filed a civil appeal in Supreme Court of India w.r.t. implementation of TED in trawl boats in India. In the above case MoEF, DoF- GoI and DoF of all coastal states are respondents.

The Hon'ble Supreme court has appointed two independent lawyers as Amicus Curiae. The Counter Affidavit has been filed by DoF, GoTN and DoF- GoI for the above case. Orders awaited in this case.

Therefore,

- In addition to the initiatives of MPEDA for TED trials (only 2 units allotted for TN), installation of TED in 50 boats on trial basis will be initiated by Department of Fisheries and Fishermen Welfare with present improved CIFT design. Necessary proposal for sanction of funds have been submitted to Government on 06.02.2025.
- Scaling up the procurement or installation of TED in all the trawlers of the State will be done based on the verdict of the Hon'ble Supreme Court of India in CA 288/2021.

It is learnt that due to the combined efforts of the Fisheries and Fishermen Welfare Department, Forest Department, Coastal Security Group and other line departments, the events of dead turtles getting washed ashore has come down drastically in the recent days. It is submitted that all these joint efforts will be continued intensively until the completion of the sea turtle nesting/ breeding season (i.e. up to April, 2025) and it will be extended further based on the requirement.

Sd/- R.Gajalakshmi
Commissioner
Fisheries & Fishermen Welfare

R. Gajalakshmi
06/02/2025
for Commissioner

Fisheries & Fishermen Welfare

R. Gajalakshmi
6/2/25

©
GOVERNMENT OF TAMIL NADU
2016

[Regd. No. TN/CCN/467/2012-14.
[R. Dis. No. 197/2009.
[Price : Rs. 1.60 Paise.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No.230]

CHENNAI, TUESDAY, SEPTEMBER 27, 2016
Purattasi 11, Thunmugi, Thiruvalluvar Aandu-2047

Part II—Section 1

Notifications or Orders of specific character or of particular interest to the public
issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES DEPARTMENT

PROHIBITION OF FISHING BY ANY KIND OF FISHING VESSELS IN A RADIUS OF 5 NAUTICAL MILES
AROUND THE POTENTIAL NESTING AND BREADING SITES OF SEA TURTLES IN THE COASTAL AREAS
UNDER THE TAMIL NADU MARINE FISHING REGULATION ACT, 1983.

[G.O. Ms. No. 146, Animal Husbandry, Dairying and Fisheries (FS-3), 27th September 2016,
புரட்டாசி 11, துன்முகி, திருவள்ளூர் ஆண்டு-2047.]

No.II(1)/AHDF/11(b)/2016.

In exercise of the powers conferred by clause (a) of sub-section (1) of section 5 of the Tamil Nadu Marine Fishing Regulation Act, 1983 (Tamil Nadu Act 8 of 1983), the Governor of Tamil Nadu hereby prohibit the fishing by mechanized fishing vessels, motorized country crafts and those using mechanized fishing techniques in a radius of 5 (five) nautical miles around the following potential nesting and breeding sites of sea turtles identified by Central Marine Fisheries Research Institute and Department of Forest in the coastal areas of Chennai, Kanchipuram, Cuddalore, Villupuram, Nagapattinam, Ramanathapuram, Thoothukudi and Kanniyakumari Districts of Tamil Nadu during the turtle breeding season *i.e.*, for a period of four months from the 1st January to 30th April of every year (both days inclusive)

Potential nesting sites of Sea Turtle along the coast of Tamil Nadu

S.No. (1)	District (2)	Location (3)
1.	Chennai	1. From Napier Bridge to Tiruvanmiyur Regional Transport office backside
2.	Kanchipuram	1. Kottivakkam to Kovalam beach

2 TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

<i>S.No.</i> <i>(1)</i>	<i>District</i> <i>(2)</i>	<i>Location</i> <i>(3)</i>
3.	Cuddalore	<ol style="list-style-type: none"> 1. Pillumedu - Chinna vaikkal 2. Chinna vaikkal - Mudasalodai 3. Chinoor - Saamiyar pettai 4. Saamiyar pettai - Aiyampettai 5. Aiyampettai to Thamanampettai 6. Thamanampettai to Sothikuppam 7. Gori to Devanampattinam Beach 8. Devanampattinam Beach 9. Devanampattinam Village- Suba Uppalavaadi
4	Villupuram	<ol style="list-style-type: none"> 1. Alagankuppam 2. Vasavankuppam 3. Kaipanikuppam 4. Ekkiyarkuppam 5. Anumandaikuppam 6. Mudhaliyarkuppam 7. Pudhukuppam 8. Bommiyarpalayam
5.	Nagapattinam	<ol style="list-style-type: none"> 1. Kodyampalayam 2. Madavamedu 3. Kottaimedu 4. Chinna Kottaimedu 5. Koolaiyar 6. Thoduvai 7. Thirumullaivasal 8. Keelamoovarkarai 9. Chavadikuppam 10. Naickerkuppam 11. Madhthukuppam 12. Pudhukuppam 13. Vanagiri 14. Chinnamedu 15. Chinnankudi 16. Thazhampettai 17. Pudhupettai 18. Perumalpettai 19. Vellakoil 20. Kuttiyandiyur 21. Chandrapadi 22. Chinnoorpettai

S.No. (1)	District (2)	Location (3)
	Nagapattinam—Cont.	23. Nagoorpattinacheri 24. Samanthanpettai 25. Velankanni 26. Kameshwaram 27. Viluthamavadi (Vettaikaraniruppu) 28. Vanavanmahadevi 29. Vellapallam 30. Pushpavanam 31. Arcattuthurai 32. Kodiakadu 33. Kodiakarai
6.	Ramanathapuram	I Mandapam (Gulf of Mannar) 1. Kannirajapuram 2. Mookaiyur 3. Opilan 4. Ervadi 5. Sethukarai 6. Pudumadam II Mandapam – SP. Pattinam (Palk Bay) 7. Arriyaman beach 8. Atrangarai 9. Azhangankulam 10. Puduvalasai III Rameshwaram Island 11. Pamban 12. Kundukal 13. Danushkodi
7.	Thoothukudi	1. Periyasampuram 2. Kombuthurai 3. Amalinagar 4. Alanthalai 5. Kulasekarapattinam 6. Manapadu 7. Periyathalai

4 TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

<i>S.No.</i> (1)	<i>District</i> (2)	<i>Location</i> (3)
8.	Kanniyakumari	1. Kellamanakudi 2. Pallam 3. Puthanthurai 4. Kesavan Puthanthurai 5. Pozhikarai 6. Periakadu 7. Rajakkamangalamthurai 8. Azhikkal 9. Kottilpadu 10. Kodimunai 11. Keezhmidalam 12. Melmidalam 13. Enaiyam 14. Enaiyamchinnathurai 15. Eraviputhanthurai 16. Vallavilai 17. Marthandamthurai 18. Neerodi

GAGANDEEP SINGH BEDI
Secretary to Government.



13

1

JS

ANNEXURE 2



006651

ABSTRACT

Fisheries – Suo-Motu Public Interest Litigation - to take action against erring fishermen and ensure safety living of the sea animal including turtles – Notification issued - Amendment – Orders - Issued.

Animal Husbandry, Dairying and Fisheries (FS-3) Department

G.O.(Ms)No.62

Dated.10.3.2017

Thiruvalluvar Aandu-2048
Maasi-26

Read:

1. G.O(Ms)No.146, Animal Husbandry, Dairying and Fisheries (FS-3) Department, dated.27.9.2016
2. From the Commissioner of Fisheries, letter Rc.No.40337/J5/2014, dated 1.12.2016 and 17.2.2016.

ORDER:

The following Notification shall be published in the Tamil Nadu Government Gazette:-

NOTIFICATION.

In exercise of the powers conferred by clause (a) of sub-section (1) of section 5 of the Tamil Nadu Marine Fishing Regulation Act,1983 (Tamil Nadu Act 8 of 1983), the Governor of Tamil Nadu hereby makes the following amendments to the Animal Husbandry, Dairying and Fisheries Department Notification No.II(1)/AHDF/ 11(b)/2016, published at pages 1-4 of Part-II Section 1 of the Tamil Nadu Government Gazette, Extraordinary dated the 27th September 2016.

(P.T.O)

AMENDMENT

In the said Notification,-

(1) in the preamble,-

(i) For the expression "motorized country crafts", the following expression shall be substituted, namely:-

"motorized country crafts with engine capacity of more than 10hp and usage of 'ray fish nets' by motorized country crafts".

(ii) after the expression "coastal areas of Chennai; the expression "Tiruvallur," shall be inserted.,

(2) In the table, under the heading "Potential nesting sites of Sea Turtle along the coast of Tamil Nadu",-

(i) After Sl.No.1, in column (1) and the corresponding entries in columns (2) and (3), the following shall be inserted, namely:-

- | | |
|----------------|--|
| "1A Tiruvallur | (1) The stretch between North of L&T Kattupalli port starting from Kalanji village in the south to Vairavan Kuppam village in north along the coastline. |
| | (2) Lighthouse Kuppam near Pulicat within Pulicat Birds Sanctuary". |

(iii) for the entry "Kottivakkam to Kovalam Beach", in column (3) against the entries '2' in column (1) and "Kanchipuram' in column (2) thereof, the entry 'Kottivakkam to Alambaraikuppam' shall be substituted.

(BY ORDER OF THE GOVERNOR)

GAGANDEEP SINGH BEDI
Principal Secretary to Government

To

The Works Manager, Government Central Press, Chennai-79.
(for publication and Notification and to send 50 copies to Government).

The Commissioner of Fisheries, Chennai-6.

The Director General, Coast Guard, New Delhi.

Copy to:

The Public Department, Chennai-9.

The Home Department, Chennai-9.

The Law Department, Chennai - 9.

The Senior Personal Assistant to Hon'ble Minister(Fisheries)Chennai - 9.

The Private Secretary to Secretary to Government,

Animal Husbandry, Dairying and Fisheries Department, Chennai-9

Stock file / Spare Copies.

//Forwarded By Order//

சு. அ. காமன்
10/3/17
Section Officer



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 60]

CHENNAI, FRIDAY, MARCH 10, 2017

Maasi 26, Thunmugi, Thiruvalluvar Aandu-2048

Part II—Section 1

Notifications or Orders of specific character or of particular interest to the public
issued by Secretariat Departments.

NOTIFICATIONS BY GOVERNMENT

ANIMAL HUSBANDRY, DAIRYING AND FISHERIES DEPARTMENT

PROHIBITION OF FISHING BY ANY KIND OF FISHING VESSELS IN A RADIUS OF
5 NAUTICAL MILES AROUND THE POTENTIAL NESTING AND BREADING SITES OF SEA
TURTLES IN THE COASTAL AREAS UNDER THE TAMIL NADU MARINE FISHING
REGULATION ACT, 1983.

Amendment to Notification

[G.O. Ms. No. 62, Animal Husbandry, Dairying and Fisheries (FS-3), 10th March 2017
Maasi 26, Thunmugi, Thiruvalluvar Aandu-2048.]

No.II(1)/AHDF/7(c)/2017.

In exercise of the powers conferred by clause (a) of sub-section (1) of Section 5 of the
Tamil Nadu Marine Fishing Regulation Act, 1983 (Tamil Nadu Act 8 of 1983), the Governor of
Tamil Nadu hereby makes the following amendments to the Animal Husbandry, Dairying and
Fisheries Department Notification No.II(1)/AHDF/ 11(b)/2016, published at pages 1-4 of
Part-II Section 1 of the *Tamil Nadu Government Gazette*, Extraordinary dated the
27th September 2016.

AMENDMENT

In the said Notification,-

(1) in the preamble,-

(i) For the expression "motorized country crafts", the following expression shall be substituted, namely:-

"motorized country crafts with engine capacity of more than 10 HP and usage of 'ray fish nets' by motorized country crafts".

(ii) after the expression "coastal areas of Chennai; the expression "Tiruvallur," shall be inserted.,

(2) In the table, under the heading "Potential nesting sites of Sea Turtle along the coast of Tamil Nadu",-

(i) After Sl.No.1, in column (1) and the corresponding entries in columns (2) and (3), the following shall be inserted, namely:-

"1A Tiruvallur (1) The stretch between North of L&T Kattupalli port starting from Kalanji Village in the south to Vairavan Kuppam Village in north along the coastline.

(2) Lighthouse Kuppam near Pulicat within Pulicat Birds Sanctuary".

(iii) for the entry "Kottivakkam to Kovalam Beach", in column (3) against the entries '2' in column (1) and "Kanchipuram' in column (2) thereof, the entry 'Kottivakkam to Alambaraikuppam' shall be substituted.

GAGANDEEP SINGH BEDI
Principal Secretary to Government

Office of the Commissioner, Fisheries
and Fishermen Welfare Department,
Chennai – 600 035.

Rc. No. 40337/J6/2014

Dated 22.01.2025

MEMORANDUM

- Sub : Marine Fisheries - Tamil Nadu Marine Fishing Regulation Act, 1983 -Authorized Officers to Authorize the Police Officers in the cadre of Inspector/ Sub-Inspector of Police in Marine Enforcement Wing - to discharge the duties to enter, search, seize, any fishing vessel- regarding
- Ref : 1 TNadu Marine Fishing Regulation (Amendment) Act, 2016.
2 G.O (MS) No. 165, Animal Husbandry, Dairying and Fisheries (FS-3) Department dated 12.11.2019
3. Minutes of the meeting on Conservation of Sea Turtle under the Chairmanship of Chief Secretary to Government held on 21.01.2025

As per the section6(3) of TNMFR Act 1983, no owner or master of a fishing vessel shall use or cause or allow to use the fishing vessel without sea safety, surveillance and communication system. Further, as per the Tamil Nadu Marine Fishing Regulation Amendment Act 2016, the following safety, surveillance and communication systems are mandatory components as specified under schedule 4 of the TNMFR Rules 2020.

Sl.No.	Mechanised Fishing Vessel
1	Two numbers of First-aid kit.
2	There shall be approved life jackets on board (approved by mercantile marine department) so that one adult life jacket is available for every person onboard.
3	Two lifebuoys to be kept hanged one on each side of the vessel. Of the two, one shall have a life line attached to a self-igniting light;
4	Foam type fire extinguisher in the engine room
5	Two buckets with sand
6	One aneroid barometer
7	VHF, HF, VMS/VTS etc., shall be provided in every vessel that stays at sea for more than 48 hours and in every vessels that travels a distance more than 50 nautical miles from the base of operation
8	DAT- Distress Alert Transmitter
9	Navigational equipment's

Sl.No.	Mechanised Fishing Vessel
	1) Compass, 2) G.P.S, 3) Echo sounder, 4) Navigational lights, 5) Flags.
10	Suitable flares for use at the time of distress
11	Shall have a log book to be maintained by the driver
12	Shall have an emergency 'SAIL'.
13	One number of two band battery operated transistor

Transponder is a GPS based two way communication system. Therefore, transponders are mandatory communication device as per the aforementioned clause. In this regard, it is clarified that switching of Transponder (VTS) is an offence. In this regard, the Authorized Officers are requested to sensitize the mechanized fishing boat owners to switch on transponder and instructed to take stringent action against the boat owners not following the instructions under the aforementioned clauses of the TNMFR Act.

In addition, it is to inform that in the Tamil Nadu Marine Fishing Regulation (Amendment) Act, 2016, a provision for inspection Officer has been made to discharge the various enforcement functions of the Tamil Nadu Marine Fishing Regulation Act 1983 and under section 4 (2) of TNMFR Act 1983 the authorized officer, may by an order, authorize an Inspection Officer to exercise the powers and discharge the duties, for the purpose of registration of fishing vessel, licensing of fishing vessel and to enter, search, seize, any fishing vessel, as may be specified in the order.

It is to inform that in the reference 2nd cited, the Government have issued order to create "Marine Enforcement Wing" for the State Fisheries Department and issued administrative and financial approvals with duties and responsibilities of Marine Enforcement Wing for enforcing the Tamil Nadu Marine Fishing Regulation Act, 1983 and Rules.

In the said Government order in annexure IV, it has been informed that the Police officers in the cadre of Inspector / Sub- Inspector of Police of Marine Enforcement Wing will be authorized the powers of Inspection Officer partly or wholly by the Authorized officers as Inspection Officers. They will also plan and coordinate the Patrolling and Sea rescue operations and implement the Tamil Nadu Marine fishing Regulation Act (Copy enclosed).

Hence, all Authorized Officers/ Assistant Director of Fisheries and Fishermen Welfare are instructed to authorize the Inspector/ Sub-Inspector

மீன்வளம் மற்றும் மீனவர் நலத்துறை

அனுப்புநர்

திரு.பதிருநாகேஷ்வரன் MBA, DFTNE

உதவி இயக்குநர்,

மீன்வளம் மற்றும் மீனவர் நலத்துறை,

மீன்பிடித் துறைமுக மேலாண்மைப் பிரிவு,

சென்னை-13

பெறுநர்

தீர்ப்பு வழங்கும் அலுவலர்/

இணை இயக்குநர் (மண்டலம்),

மீன்வளம் மற்றும் மீனவர் நலத்துறை,

சென்னை - 06

நக.எண் : 229/அ/2024 நாள்: 24.01.2025

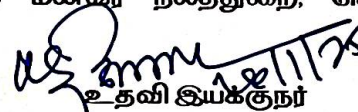
அம்மையீர்,

பொருள் : கடல் வளம் - சென்னை மாவட்டம் - மீன்பிடி துறைமுக மேலாண்மை பிரிவு - சென்னை மாவட்டத்தை சேர்ந்த 7 விசைப்படகுகள் 5 கடல் மைல் தொலைவிற்குள் மீன்பிடிப்பில் ஈடுபட்டுள்ளது - விசைப்படகுகள் மீது குற்றப்பத்திரிக்கை தாக்கல் செய்வது - தொடர்பாக

சென்னை மாவட்டத்தை சேர்ந்த (IND-TN-02-MM-319, IND-TN-02-MM-169, IND-TN-02-MM-344, IND-TN-02-MM-346, IND-TN-02-MM-104, IND-TN-02-MM-2219, மற்றும் IND-TN-02-MM-2409) ஆகிய 7 விசைப்படகுகள் கடந்த 23.01.2025 அன்று சென்னை மாவட்ட அண்மை கடல் பகுதியில் மீன்பிடித்தது உரிய ஆதாரங்கள் மூலம் நிரூபணமாகியுள்ளது. மேலும், மீன்பிடி விசைப்படகுகள் 5 கடல் மைல் தொலைவிற்குள் மீன்பிடி தொழிலில் ஈடுபட்டது, தமிழ்நாடு கடல் மீன்பிடி ஒழுங்குமுறை சட்டம் (திருத்தம்) - 2020, அத்தியாயம்-2 பிரிவு - 5(3)(a)-ன் மற்றும் தமிழ்நாடு கடல் மீன்பிடி ஒழுங்குமுறை சட்டம்-1983 அத்தியாயம்-2 பிரிவு - 5(2) உட்பிரிவு 1(a)(b)-ன் கீழ் சட்டத்தை மீறிய செயலாகும்.

எனவே, தமிழ்நாடு கடல் மீன்பிடி ஒழுங்குமுறை சட்டம் (திருத்தம்) - 2020, அத்தியாயம்-2 பிரிவு - 5(3)(a)-ன் மற்றும் தமிழ்நாடு கடல் மீன்பிடி ஒழுங்குமுறை சட்டம்-1983 அத்தியாயம்-2 பிரிவு - 5(2) உட்பிரிவு 1(a)(b)-ன் கீழ் சட்டத்தை மீறியது குற்றமென கருதி மேற்கண்ட 7 விசைப்படகுகள் மீதான குற்றப்பத்திரிக்கைகளை தீர்ப்பு வழங்கும் அலுவலர்/ இணை இயக்குநர் (மண்டலம்), மீன்வளம் மற்றும் மீனவர் நலத்துறை, சென்னை அவர்களுக்கு பணிந்து சமர்ப்பிக்கப்படுகிறது.

இணைப்பு: குற்றப்பத்திரிக்கை - 07



உதவி இயக்குநர்

மீன்வளம் மற்றும் மீனவர் நலத்துறை

மீன்பிடி துறைமுக மேலாண்மைப் பிரிவு

சென்னை

24/1/25

நகல் பணிந்து சமர்ப்பிக்கப்படுகிறது : ஆணையர், மீன்வளம் மற்றும் மீனவர் நலத்துறை,

சென்னை-35